$~46

* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

\# **CNR No. DLHC017751462021**

\+ OMP (ENF.) (COMM.) 152/2021, EX.APPL.(OS) 1050/2021, EX.APPL.(OS) 1051/2021, EX.APPL.(OS) 1052/2021 & EX.APPL.(OS) 2890/2022

C.P. RAMA RAO PROPRIETOR .....Decree Holder

Through: None.

versus

NATIONAL HIGHWAYS AUTHORITY OF INDIA .....Judgement Debtor

Through: Mr. Ashish Rana, Mr. Manav Wadhwa, Mr. Priyanshu Jaiswal, Advs.

CORAM:
HON'BLE MR. JUSTICE OM PRAKASH SHUKLA

ORDER(ORAL)

% 17.11.2026

1. It appears that on 28.10.2026, the Decree Holder submitted before the Worthy Joint Registrar that it wishes to withdraw the present enforcement petition in view of the pending petition under Section 34 of the Arbitration and Conciliation Act of 1996 and accordingly, prayed that the matter be listed before the Court.

2. The present matter has been called out twice.

3. None has appeared on behalf of the Decree Holder.

4. Accordingly, the present petition is dismissed for non-prosecution.

OM PRAKASH SHUKLA, J

NOVEMBER 17, 2026/at

Signature Not Verified
Signed By:GUNN
Signing Date:18.11.2026
10:18:35